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PROTOCOL
AMENDING THE
AGREEMENTS, CONVENTIONS AND
PROTOCOLS ON NARCOTIC DRUGS

CONCLUDED AT THE HAGUE ON 23 JANUARY 1912,
AT GENEVA ON 11 FEBRUARY 1925 AND 19 FEBRUARY 1925, AND 13 JULY 1931,
AT BANGKOK ON 27 NOVEMBER 1931 AND AT GENEVA ON 26 JUNE 1936



UNITED NATIONS
Lake Success, New York
1946

PROTOCOL AMENDING THE AGREEMENTS, CONVENTIONS AND PROTOCOLS ON NARCOTIC DRUGS CONCLUDED AT THE HAGUE ON 23 JANUARY 1912, AT GENEVA ON 11 FEBRUARY 1925 AND 19 FEBRUARY 1925, AND 13 JULY 1931, AT BANGKOK ON 27 NOVEMBER 1931 AND AT GENEVA ON 26 JUNE 1936

The States Parties to the present Protocol, considering that under the international Agreements, Conventions and Protocols relating to narcotic drugs which were concluded on 23 January 1912, 11 February 1925, 19 February 1925, 13 July 1931, 27 November 1931 and 26 June 1936, the League of Nations was invested with certain duties and functions for whose continued performance it is necessary to make provision in consequence of the dissolution of the League, and considering that it is expedient that these duties and functions should be performed henceforth by the United Nations and the World Health Organization or its Interim Commission, have agreed upon the following provisions:

ARTICLE I

The States Parties to the present Protocol undertake that as between themselves they will, each in respect of the instruments to which it is a party, and in accordance with the provisions of the present Protocol, attribute full legal force and effect to, and duly apply the amendments to those instruments which are set forth in the Annex to the present Protocol.

ARTICLE II

1. It is agreed that, during the period preceding the entry into force of the Protocol in respect of the International Convention relating to Dangerous Drugs of 19 February 1925, and in respect of the International Convention for limiting the Manufacture and regulating the Distribution of Narcotic Drugs of 13 July 1931, the Permanent Central Board and the Supervisory Body as at present constituted shall continue to perform their functions. Vacancies in

the membership of the Permanent Central Board may during this period be filled by the Economic and Social Council.

2. The Secretary-General of the United Nations is authorized to perform at once the duties hitherto discharged by the Secretary-General of the League of Nations in connection with the Agreements, Conventions and Protocols mentioned in the Annex to the present Protocol.

3. States which are Parties to any of the instruments which are to be amended by the present Protocol are invited to apply the amended texts of those instruments so soon as the amendments are in force even if they have not yet been able to become Parties to the present Protocol.

4. Should the amendments to the Convention relating to Dangerous Drugs of 19 February 1925, or the amendments to the Convention for limiting the Manufacture and regulating the Distribution of Narcotic Drugs of 13 July 1931, come into force before the World Health Organization is in a position to assume its functions under these Conventions, the functions conferred on that Organization by the amendments shall, provisionally, be performed by its Interim Commission.

ARTICLE III

The functions conferred upon the Netherlands Government under articles 21 and 25 of the International Opium Convention signed at The Hague on 23 January 1912, and entrusted to the Secretary-General of the League of Nations with the consent of the Netherlands Government, by a resolution of the League of Nations Assembly dated 15 December 1920, shall henceforward be exercised by the Secretary-General of the United Nations.

ARTICLE IV

As soon as possible after this Protocol has been opened for signature, the Secretary-General shall prepare texts of the Agreements, Conventions and Protocols revised in accordance with the present Protocol and shall send copies for their information to the Government of every Member of the United Nations and every non-member State to which this Protocol has been communicated by the Secretary-General.

ARTICLE V

The present Protocol shall be open for signature or acceptance by any of the States Parties to the Agreements, Conventions and Protocols on narcotic drugs on 23 January 1912, 11 February 1925, 19 February 1925, 13 July 1931, 27 November 1931 and 26 June 1936, to which the Secretary-General of the United Nations has communicated a copy of the present Protocol.

ARTICLE VI

States may become Parties to the present Protocol by

- (a) signature without reservation as to approval,
- (b) signature subject to approval followed by acceptance or
- (c) acceptance.

Acceptance shall be effected by the deposit of a formal instrument with the Secretary-General of the United Nations.

ARTICLE VII

1. The present Protocol shall come into force in respect of each Party on the date upon which it has been signed on behalf of that Party without reservation as to approval, or upon which an instrument of acceptance has been deposited.

2. The amendments set forth in the Annex to the present Protocol shall come into force in respect of each Agreement, Convention and Protocol when a majority of the Parties thereto have become Parties to the present Protocol.

ARTICLE VIII

In accordance with Article 102 of the Charter of the United Nations, the Secretary-General of the United Nations will register and publish the amendments made in each instrument by the present Protocol on the dates of the entry into force of these amendments.

ARTICLE IX

The present Protocol, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be deposited in the archives of the United Nations Secretariat. The Agreements, Conventions and Protocols to be amended in accordance with the Annex being in the English and French languages only, the English and French texts of the Annex shall equally be the authentic texts and the Chinese, Russian and Spanish texts will be translations. A certified copy of the Protocol, including the Annex, shall be sent by the Secretary-General to each of the States Parties to the Agreements, Conventions and Protocols on narcotic drugs of 23 January 1912, 11 February 1925, 19 February 1925, 13 July 1931, 27 November 1931 and 26 June 1936, as well as to all Members of the United Nations and non-member States mentioned in Article IV.

IN FAITH WHEREOF the undersigned, duly authorized, have signed the present Protocol on behalf of their respective Governments on the dates appearing opposite their respective signatures.

DONE at Lake Success, New York, this eleventh day of December one thousand nine hundred and forty-six.

PROTOCOLE
AMENDANT LES
ACCORDS, CONVENTIONS ET
PROTOCOLES SUR LES STUPEFIANTS

CONCLUS A LA HAYE LE 23 JANVIER 1912,
A GENEVE LE 11 FEVRIER 1925 ET LE 19 FEVRIER 1925 ET LE 13 JUILLET 1931,
A BANGKOK LE 27 NOVEMBRE 1931 ET A GENEVE LE 26 JUIN 1936



NATIONS UNIES
Lake Success, New-York
1946

PROTOCOLE AMENDANT LES ACCORDS, CONVENTIONS ET PROTOCOLES SUR LES
STUPEFIANTS CONCLUS A LA HAYE LE 23 JANVIER 1912, A GENEVE LE 11 FEVRIER
1925 ET LE 19 FEVRIER 1925 ET LE 13 JUILLET 1931, A BANGKOK LE
27 NOVEMBRE 1931 ET A GENEVE LE 26 JUIN 1936

Les Etats Parties au présent Protocole, considérant que les Accords, Conventions et Protocoles internationaux concernant les stupéfiants qui ont été conclus le 23 janvier 1912, le 11 février 1925, le 19 février 1925, le 13 juillet 1931, le 27 novembre 1931 et le 26 juin 1936 ont confié à la Société des Nations certains devoirs et certaines fonctions et, en raison de la dissolution de la Société des Nations, il est nécessaire de prendre des dispositions en vue d'en assurer l'accomplissement sans interruption, et considérant qu'il est opportun que ces devoirs et ces fonctions soient accomplis désormais par l'Organisation des Nations Unies et par l'Organisation mondiale de la santé ou par sa Commission intérimaire, sont convenus des dispositions suivantes:

ARTICLE I

Les Etats Parties au présent Protocole prennent l'engagement qu'entre eux-mêmes, chacun en ce qui concerne les instruments auxquels il est Partie, et conformément aux dispositions du présent Protocole, ils attribueront plein effet juridique aux amendements à ces instruments mentionnés à l'annexe au présent Protocole, les mettront en vigueur et en assureront l'application.

ARTICLE II

1. Il est convenu que, en attendant l'entrée en vigueur du Protocole relativement à la Convention internationale du 19 février 1925 concernant les drogues nuisibles et relativement à la Convention internationale du 13 juillet 1931 pour limiter la fabrication et réglementer la distribution des stupéfiants, le Comité central permanent et l'Organe de contrôle, tels qu'ils sont constitués actuellement, continueront à exercer

leurs fonctions. Pendant cette période, le Conseil économique et social pourra pourvoir aux sièges vacants au Comité central permanent.

2. Le Secrétaire général de l'Organisation des Nations Unies est autorisé à assumer immédiatement les fonctions dont le Secrétaire général de la Société des Nations était chargé jusqu'à présent en ce qui concerne les Accords, Conventions et Protocoles mentionnés à l'annexe du présent Protocole.

3. Les Etats Parties à l'un des instruments qui doivent être amendés par le présent Protocole sont invités à appliquer les textes amendés de ces instruments dès l'entrée en vigueur des amendements, même s'ils n'ont pas encore pu devenir Parties au présent Protocole.

4. Si les amendements à la Convention sur les drogues nuisibles du 19 février 1925 ou les amendements à la Convention pour limiter la fabrication et réglementer la distribution des stupéfiants du 13 juillet 1931 entrent en vigueur avant que l'Organisation mondiale de la santé soit en mesure de remplir les fonctions que ces Conventions lui attribuent, les fonctions confiées à cette Organisation par les amendements seront provisoirement remplies par la Commission intérimaire.

ARTICLE III

Les fonctions attribuées au Gouvernement des Pays-Bas en vertu des articles 21 et 25 de la Convention internationale de l'opium signée à La Haye le 23 janvier 1912 et confiées au Secrétaire général de la Société des Nations, avec le consentement du Gouvernement des Pays-Bas, par une résolution de l'Assemblée de la Société des Nations en date du 15 décembre 1920, seront exercées désormais par le Secrétaire général de l'Organisation des Nations Unies.

ARTICLE IV

Aussitôt que possible après l'ouverture à la signature du présent Protocole, le Secrétaire général préparera les textes des Accords, Conventions et Protocoles révisés conformément au présent Protocole et transmettra, à titre d'information, des copies au Gouvernement de chaque Membre des Nations Unies et de chaque Etat non membre auquel le présent Protocole aura été communiqué par le Secrétaire général.

ARTICLE V

Le présent Protocole sera ouvert à la signature ou à l'acceptation de tous les Etats Parties aux Accords, Conventions et Protocoles sur les stupéfiants du 23 janvier 1912, du 11 février 1925, du 19 février 1925, du 13 juillet 1931, du 27 novembre 1931 et du 26 juin 1936, auxquels le Secrétaire général de l'Organisation des Nations Unies aura communiqué une copie du présent Protocole.

ARTICLE VI

Les Etats pourront devenir Parties au présent Protocole

- a) En le signant sans réserve quant à l'approbation,
- b) En le signant sous réserve d'approbation, suivie d'acceptation,
- c) En l'acceptant.

L'acceptation s'effectuera par le dépôt d'un instrument formel auprès du Secrétaire général de l'Organisation des Nations Unies.

ARTICLE VII

1. Le présent Protocole entrera en vigueur à l'égard de chaque Partie à la date où celle-ci y aura adhéré sans formuler de réserves quant à son acceptation, ou à la date à laquelle un instrument d'acceptation aura été déposé.

2. Les amendements mentionnés à l'annexe au présent Protocole entreront en vigueur, en ce qui concerne chaque Accord, Convention et Protocole, lorsqu'une majorité des Parties à l'Accord, à la Convention et au Protocole en question seront devenues Parties au présent Protocole.

ARTICLE VIII

Conformément à l'Article 102 de la Charte des Nations Unies, le Secrétaire général de l'Organisation des Nations Unies enregistrera et publiera les amendements apportés à chaque instrument par le présent Protocole avec dates d'entrée en vigueur de ces amendements.

ARTICLE IX

Le présent Protocole, dont les textes anglais, chinois, espagnol, français et russe feront également foi, sera déposé aux archives du Secrétariat de l'Organisation des Nations Unies. Les Conventions, Accords et Protocoles à amender conformément à l'annexe ayant été rédigés seulement en anglais et en français, les textes anglais et français de l'annexe feront également foi, les textes chinois, espagnol et russe étant des traductions. Une copie certifiée conforme du présent Protocole, y compris l'annexe, sera envoyée par le Secrétaire général à chacun des Etats Parties aux Accords, Conventions et Protocoles sur les stupéfiants du 23 janvier 1912, du 11 février 1925, du 19 février 1925, du 13 juillet 1931, du 27 novembre 1931 et du 26 juin 1936, ainsi qu'à tous les Membres des Nations Unies et aux Etats non membres mentionnés à l'article IV.

EN FOI DE QUOI les soussignés dûment autorisés ont signé le présent Protocole au nom de leurs Gouvernements respectifs aux dates figurant en regard de leur signature respective.

FAIT à Lake Success, New-York, le onze décembre mil neuf cent quarante-six.

修正

一九一二年一月二十三日在海牙簽訂，
一九二五年二月十一日，一九二五年二月十九日，一九三一年七月十三日在日內瓦簽訂，
一九三一年十一月二十七日在曼谷簽訂，一九三六年六月二十六日在日內瓦簽訂，

關於麻醉品之各種
協定、公約及議定書
之
議定書



聯合國
紐約成功湖
公曆一九四六年

修正一九一二年一月二十三日在海牙簽訂，一九二五年二月十一日，一九二五年二月十九日，一九三一年七月十三日在日內瓦簽訂，一九三一年十一月二十七日在曼谷簽訂，及一九三六年六月二十六日在日內瓦簽訂關於麻醉品之各種協定，公約及議定書之議定書。

本議定書簽訂國，鑒於國際聯合會依據一九一二年一月二十三日，一九二五年二月十一日，一九二五年二月十九日，一九三一年七月十三日，一九三一年十一月二十七日及一九三六年六月二十六日所訂關於麻醉品之國際協定，公約及議定書，負有某種職責，茲因國際聯合會業已解散，爲求上述職責得以繼續執行起見，實有重行規定之必要，又鑒於上述職責以後交由聯合國及世界衛生組織或其過渡委員會執行，至爲適當，用特議定下列各條款：

第一條

本議定書各簽訂國承諾於彼此間各就其所簽訂之規約，並依照本議定書之規定，使本議定書附件所列各該規約之修正條款發生法律上完全效力，並付之實施。

第二條

一．各簽訂國同意，在本議定書與一九二五年二月十九日危險藥品國際公約，及一九三一年七月十三日限制麻醉品製造及管制麻醉品運銷國際公約有關之部分發生效力以前，現有之中央鴉片常設委員會及監察機關應繼續執行其職務。中央鴉片常設委員會委員在此期間內如有出缺，得由經濟暨社會理事會遴選人員接替。

二

二．茲授權聯合國秘書長立即執行前由國際聯合會秘書長執行，與本議定書附件中所列各種協定，公約及議定書有關之職務。

三．凡須依照本議定書修正之任何規約，其簽訂國雖尚不能爲本議定書之簽訂國者，應請其於修正條款發生效力之時，即將各該規約之修正全文施行。

四．世界衛生組織倘於一九二五年二月十九日危險藥品國際公約及一九三一年七月十三日限制麻醉品製造及管制麻醉品運銷國際公約之各修正條款發生效力之時，尚不能執行該兩公約所規定之職務，則修正條款所授予該組織之職務，應暫由該組織之過渡委員會執行之。

第三條

前經依照一九一二年一月二十三日在海牙簽定之國際鴉片公約第二十一條及第二十五條授予荷蘭政府，復由國際聯合會大會商得荷蘭政府同意，經以一九二〇年十二月十五日決議案委諸國際聯合會秘書長之職務，嗣後應由聯合國秘書長行使之。

第四條

一俟本議定書提供簽字時，秘書長應儘速備具依照本議定書規定修正之協定，公約及議定書全文；並應將其抄本分送聯合國各會員國政府及曾由秘書長送交本議定書之非會員國政府，供其參考。

第五條

一九一二年一月二十三日，一九二五年二月十一日，一九二五年二月十九日，一九三一年七月十三日，一九三一年十一月二十七日及一九三六年六月二十六日關於麻醉品各種協定，公約及議定書之任何簽訂國，曾由聯合國秘書長送交本議定書抄本者，均得簽字於本議定書或接受之。

第六條

各國得經由下列程序之一爲本議定書簽訂國：

- (甲) 對於認可不附保留，逕行簽署；
- (乙) 簽署後仍須認可，然後接受；
- (丙) 接受。

接受須以正式文書送交聯合國秘書長。

第七條

一．本議定書自簽訂國對於認可不附保留，逕行簽署或自其接受書送存之日起對該簽訂國發生效力。

二．本議定書附件中所列之修正條款，自協定，公約及議定書簽訂國過半數成爲本議定書簽訂國之日起，就各該協定，公約及議定書發生效力。

第八條

聯合國秘書長應依照聯合國憲章第一百零二條之規定於上述修正條款發生效力之日起將各規約經由本議定書修正之處予以登記，並公佈之。

第九條

本議定書應留存聯合國秘書處檔庫，其中，英，法，俄，及西文各本同一作準。須依照附件修正之協定，公約，及議定書因僅有英，法文兩本，故附件之英，法文各本同一作準，而中，俄，及西文各本僅係譯本。秘書長應將議定書連同附件在內之正式副本分送一九一二年一月二十三日，一九二五年二月十一日，一九二五年二月十九日，一九三一年七月十三日，一九三一年十一月二十七日及一九三六年六月二十六日關於麻醉品協定，公約，議定書之各簽訂國，聯合國各會員國及本議定書第四條所稱之非聯合國會員國。

爲此下列代表秉其本國政府正式授予之權，謹爲其各該本國政府簽字於本議定書，以昭信守。簽署日期與簽字並列。

公曆一九四六年十二月十一日訂於紐約成功湖。

ПРОТОКОЛ

О ВНЕСЕНИИ ИЗМЕНЕНИЙ В СОГЛАШЕНИЯ, КОНВЕНЦИИ И ПРОТОКОЛЫ О НАРКОТИКАХ,

ЗАКЛЮЧЕННЫЕ В ГААГЕ 23 ЯНВАРЯ 1912 г.,
В ЖЕНЕВЕ 11 ФЕВРАЛЯ 1925 г. и 19 ФЕВРАЛЯ 1925 г. и 13 ИЮЛЯ 1931 г.,
В БАНГКОКЕ 27 НОЯБРЯ 1931 г. и В ЖЕНЕВЕ 26 ИЮНЯ 1936 г.



ОБЪЕДИНЕННЫЕ НАЦИИ
ЛЕЙК СОКСЕС, НЬЮ-ЙОРК
1946

ПРОТОКОЛ О ВНЕСЕНИИ ИЗМЕНЕНИЙ В СОГЛАШЕНИЯ, КОНВЕНЦИИ И ПРОТОКОЛЫ
О НАРКОТИКАХ, ЗАКЛЮЧЕННЫЕ В ГААГЕ 23 ЯНВАРЯ 1912 Г., В ЖЕНЕВЕ 11 ФЕВРАЛЯ
1925 Г., И 19 ФЕВРАЛЯ 1925 Г., И 13 ИЮЛЯ 1931 Г., В БАНГКОКЕ 27 НОЯБРЯ 1931 Г. И
В ЖЕНЕВЕ 26 ИЮНЯ 1936 Г.

Государства, являющиеся сторонами в настоящем Протоколе, — принимая во внимание, что в соответствии с положениями Международных Соглашений, Конвенций и Протоколов о наркотиках, заключенных 23 января 1912 г., 11 февраля 1925 г., 19 февраля 1925 г., 13 июля 1931 г., 27 ноября 1931 г. и 26 июня 1936 г., на Лигу Наций были возложены известные обязанности и функции, для непрерывного выполнения которых необходимо, вследствие роспуска Лиги Наций, предусмотреть правила, и считая целесообразным, чтобы впредь эти функции и обязанности выполнялись Организацией Объединенных Наций и Международной организацией здравоохранения или ее Временной Комиссией, — согласились о следующих постановлениях:

Статья I

Государства, являющиеся сторонами в настоящем Протоколе, обязуются в отношениях между ними и каждое в отношении документов, стороной в которых оно является, — и в соответствии с постановлениями настоящего Протокола, признавать полную правовую силу и действие изменений, внесенных в эти документы в Приложении к настоящему Протоколу, и должным образом применять их.

Статья II

1. Устанавливается, что в период времени, предшествующий вступлению в силу этого Протокола в отношении Международной Конвенции о сильно действующих средствах от 19 февраля 1925 г. и Международной Конвенции по ограничению производства и регулированию распределения наркотиков от 13 июля 1931 г., Постоянный Центральный Комитет и Контрольная Комиссия, в их настоящем составе, будут продолжать выполнять свои функции. В течение

этого времени Экономический и Социальный Совет может замещать вакантные должности членов Постоянного Центрального Комитета.

2. Генеральный Секретарь Организации Объединенных Наций уполномачивается немедленно приступить к исполнению обязанностей, которые до сих пор выполнялись Генеральным Секретарем Лиги Наций в связи с Соглашениями, Конвенциями и Протоколами, упомянутыми в Приложении к настоящему Протоколу.

3. Государства, являющиеся сторонами в любом из актов, в которые вносятся изменения настоящим Протоколом, приглашаются применять исправленные тексты этих актов, как только изменения войдут в силу, даже если эти Государства еще не могли стать участниками настоящего Протокола.

4. Если изменения Конвенции о сильно действующих средствах от 19 февраля 1925 года или изменения Конвенции по ограничению производства и регулированию распределения наркотиков от 13 июля 1931 года войдут в силу до того, как Международная организация здравоохранения будет иметь возможность принять на себя функции на основании этих Конвенций, то функции, возложенные на эту Организацию в силу таких изменений, будут до этого выполняться Временной Комиссией.

Статья III

Функции, возложенные на Правительство Нидерландов, согласно статьям 21 и 25 Международной Конвенции по опиуму, подписанной в Гааге 23 января 1912 г., и выполнение которых, с согласия Правительства Нидерландов, было поручено Генеральному Секретарю Лиги Наций, на основании резолюции Ассамблеи Лиги Наций от 15 декабря 1920 г., будут впредь

выполняться Генеральным Секретарем Организации Объединенных Наций.

Статья IV

В возможно кратчайший срок после того, как этот Протокол будет открыт для подписания, Генеральный Секретарь заготовит тексты Соглашений, Конвенций и Протоколов, пересмотренных в соответствии с настоящим Протоколом, и разошлет для сведения копии их Правительству каждого государства, состоящего Членом Организации Объединенных Наций, и Правительству каждого государства, не состоящего Членом Организации, которому Генеральный Секретарь сообщил настоящий Протокол.

Статья V

Настоящий Протокол будет открыт для подписания или принятия его любым из государств, являющихся сторонами в Соглашениях, Конвенциях и Протоколах о наркотиках от 23 января 1912 г., 11 февраля 1925 г., 19 февраля 1925 г., 13 июля 1931 г., 27 ноября 1931 г. и 26 июня 1936 г., которым Генеральный Секретарь Объединенных Наций сообщил копию настоящего Протокола.

Статья VI

Государства могут стать участниками настоящего Протокола посредством:

- а) подписания без оговорок, относящихся к его одобрению;
- б) подписания под условием его одобрения с последующим принятием; или
- в) принятия.

Принятие осуществляется путем сдачи на хранение формального документа Генеральному Секретарю Организации Объединенных Наций.

Статья VII

1. Настоящий Протокол вступит в силу в отношении к каждой из сторон в день его подписания от имени этой стороны без оговорок относительно одобрения или же в день сдачи документа об его принятии.

2. Изменения, указанные в Приложении к настоящему Протоколу, вступят в силу в отношении каждого Соглашения, Конвенции и Протокола, после того, как большинство сторон в них станут сторонами в настоящем Протоколе.

Статья VIII

В соответствии со статьей 102 Устава Объединенных Наций, Генеральный Секретарь Организации Объединенных Наций регистрирует и публикует изменения, внесенные настоящим Протоколом в каждый из этих актов, в день вступления этих изменений в силу.

Статья IX

Настоящий Протокол, английский, испанский, китайский, русский и французский тексты которого являются равно аутентичными, будет храниться в архивах Секретариата Организации Объединенных Наций. Ввиду того, что соглашения, конвенции и протоколы, подлежащие изменению в соответствии с Приложением, составлены лишь на английском и французском языках; английский и французский тексты Приложения будут одинаково аутентичными текстами, а испанский, китайский и русский тексты будут переводными. Заверенная копия Протокола, включая Приложение, будет послана Генеральным Секретарем каждому из государств, являющихся сторонами в Соглашениях, Конвенциях и Протоколах о наркотиках, от 23 января 1912 г., 11 февраля 1925 г., 19 февраля 1925 г., 13 июля 1931 г., 27 ноября 1931 г. и 26 июня 1936 г., а также и всем государствам—Членам Организации Объединенных Наций и государствам, не состоящим Членами Организации, упомянутым в статье IV.

В УДОСТОВЕРЕНИЕ ЧЕГО, нижеподписавшиеся, будучи должным образом уполномочены, подписали настоящий Протокол от имени соответственных Правительств в дни, указанные против их подписей.

СОСТАВЛЕНО в Лейк Соксес, Нью-Йорк, одиннадцатого декабря, тысяча девятьсот сорок шестого года.

PROTOCOLO
ENMENDANDO LOS
ACUERDOS, CONVENCIONES Y
PROTOCOLOS SOBRE ESTUPEFACIENTES

CONCERTADOS EN LA HAYA EL 23 DE ENERO DE 1912,
EN GINEBRA EL 11 DE FEBRERO DE 1925 Y EL 19 DE FEBRERO DE 1925, Y EL
13 DE JULIO DE 1931, EN BANGKOK EL 27 DE NOVIEMBRE DE 1931 Y EN
GINEBRA EL 26 DE JUNIO DE 1936



NACIONES UNIDAS
Lake Success, Nueva York
1946

PROTOCOLO ENMENDANDO LOS ACUERDOS, CONVENCIONES Y PROTOCOLOS SOBRE ESTUPEFACIENTES CONCERTADOS EN LA HAYA EL 23 DE ENERO DE 1912, EN GINEBRA EL 11 DE FEBRERO DE 1925 Y EL 19 DE FEBRERO DE 1925, Y EL 13 DE JULIO DE 1931, EN BANGKOK EL 27 DE NOVIEMBRE DE 1931 Y EN GINEBRA EL 26 DE JUNIO DE 1936

Los Estados Partes del presente Protocolo, considerando que en virtud de los Acuerdos, Convenios y Protocolos internacionales relativos a estupefacientes concertados el 23 de enero de 1912, el 11 de febrero de 1925, el 19 de febrero de 1925, el 13 de julio de 1931, el 27 de noviembre de 1931 y el 26 de junio de 1936, la Sociedad de Naciones fué investida con ciertos deberes y funciones, para cuyo desempeño continuado se necesita adoptar medidas adecuadas, a consecuencia de la disolución de la Sociedad, y considerando que es conveniente que estos deberes y funciones sean ejercidos en adelante por las Naciones Unidas y la Organización Mundial de la Salud o su Comisión Interina, han convenido en las siguientes disposiciones:

ARTICULO I

Los Estados Partes del presente Protocolo se comprometen entre sí, cada uno con respecto a los instrumentos del cual es parte, y de acuerdo con las disposiciones del presente Protocolo, a atribuir plena fuerza legal y efecto, y aplicar debidamente las enmiendas a esos instrumentos expuestos en el Anexo al presente Protocolo.

ARTICULO II

1. Se conviene que durante el período anterior a la entrada en vigor del Protocolo respecto al Convenio Internacional relativo a drogas peligrosas del 19 de febrero de 1925 y respecto al Convenio Internacional para limitar la manufactura y regular la distribución de estupefacientes del 13 de julio de 1931, el Comité Central Permanente y el Órgano de Fiscalización, tal como están actualmente constituidos, continuarán ejerciendo sus funciones. Las vacantes

en el personal del Comité Central Permanente podrán ser llenadas, durante este período, por el Consejo Económico y Social.

2. El Secretario General de las Naciones Unidas está autorizado para ejercer inmediatamente los deberes hasta ahora desempeñados por el Secretario General de la Sociedad de Naciones en relación con los Acuerdos, Convenios y Protocolos mencionados en el Anexo al presente Protocolo.

3. Los Estados que son parte de cualquiera de los instrumentos que van a ser enmendados por el presente Protocolo serán invitados a aplicar los textos enmendados de esos instrumentos, tan pronto como sean efectivas las enmiendas, aun cuando no hayan podido todavía llegar a ser Partes del presente Protocolo.

4. En caso de que las enmiendas al Convenio referente a drogas peligrosas del 19 de febrero de 1925, o las enmiendas al Convenio para limitar la manufactura y regular la distribución de estupefacientes del 13 de julio de 1931, se pusieran en vigor antes que la Organización Mundial de la Salud estuviera en una posición que la permitiera asumir sus funciones según estos Convenios, la Comisión Interina se encargaría de ellas con carácter provisional.

ARTICULO III

Las funciones conferidas al Gobierno de Holanda de acuerdo con los Artículos 21 y 25 del Convenio Internacional sobre el Opio firmado en La Haya el 23 de enero de 1912, y confiados al Secretario General de la Sociedad de Naciones, con el consentimiento del Gobierno de Holanda, por resolución de la Asamblea de la Sociedad de Naciones fechada el 15

de diciembre de 1920, serán de ahora en adelante ejercidas por el Secretario General de las Naciones Unidas.

ARTICULO IV

Tan pronto como sea posible después que este Protocolo esté listo para la firma, el Secretario General preparará textos de los Acuerdos, Convenios y Protocolos, revisados de acuerdo con el presente Protocolo, y enviará copias para su información al Gobierno de todo Miembro de las Naciones Unidas y a todo Estado no miembro al cual este Protocolo ha sido comunicado por el Secretario General.

ARTICULO V

El presente Protocolo quedará abierto para su firma o aceptación por cualquiera de los Estados Partes de los Acuerdos, Convenios y Protocolos sobre estupefacientes del 23 de enero de 1912, 11 de febrero de 1925, 19 de febrero de 1925, 13 de julio de 1931, 27 de noviembre de 1931 y 26 de junio de 1936, a los cuales el Secretario General de las Naciones Unidas ha enviado una copia del presente Protocolo.

ARTICULO VI

Los Estados pueden llegar a ser Partes del presente Protocolo mediante:

- (a) la firma sin reserva en cuanto a su aprobación,
- (b) la firma sujeta a aprobación seguida por aceptación, o
- (c) la aceptación.

La aceptación se efectuará mediante el depósito de un instrumento oficial ante el Secretario General de las Naciones Unidas.

ARTICULO VII

1. Este Protocolo comenzará a tener fuerza obligatoria con cada Parte contratante a partir de la fecha en que ha sido firmado por cada una de estas Partes sin reserva alguna respecto a su

aceptación, o cuando se ha depositado sobre el mismo un instrumento de aceptación.

2. Las enmiendas expuestas en el Anexo al presente Protocolo serán efectivas con respecto a cada Acuerdo, Convenio y Protocolo cuando una mayoría de las Partes de los mismos hayan pasado a ser Partes del presente Protocolo.

ARTICULO VIII

De acuerdo con el Artículo 102 de la Carta de las Naciones Unidas, el Secretario General de las Naciones Unidas registrará y publicará las enmiendas hechas en cada instrumento por el presente Protocolo en las fechas en que entren en vigor estas enmiendas.

ARTICULO IX

El presente Protocolo, cuyas versiones en chino, español, francés, inglés y ruso serán igualmente auténticas, será depositado en los archivos de la Secretaría de las Naciones Unidas. Dado que los Acuerdos, Convenios y Protocolos, que han de ser enmendados según el Anexo están redactados solamente en francés e inglés, los textos francés e inglés del Anexo serán igualmente auténticos y las versiones china, española y rusa serán traducciones de ellos. Una copia certificada del Protocolo, comprendiendo el Anexo, será enviada por el Secretario General a cada uno de los Estados Partes de los Acuerdos, Convenios y Protocolos sobre estupefacientes, del 23 de enero de 1912, 11 de febrero de 1925, 19 de febrero de 1925, 13 de julio de 1931, 27 de noviembre de 1931 y 26 de junio de 1936, como también a los Estados Miembros de las Naciones Unidas y Estados no miembros mencionados en el artículo IV.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados para este objeto, han firmado el presente Protocolo en nombre de sus respectivos gobiernos en las fechas que aparecen frente a sus respectivas firmas.

HECHO en Lake Success, Nueva York, el once de diciembre del año mil novecientos cuarenta y seis.

ANNEX

TO THE PROTOCOL AMENDING THE AGREEMENTS, CONVENTIONS AND PROTOCOLS ON NARCOTIC DRUGS CONCLUDED AT THE HAGUE ON 23 JANUARY 1912, AT GENEVA ON 11 FEBRUARY 1925 AND 19 FEBRUARY 1925, AND 13 JULY 1931, AT BANGKOK ON 27 NOVEMBER 1931 AND AT GENEVA ON 26 JUNE 1936

1. AGREEMENT CONCERNING THE MANUFACTURE OF, INTERNAL TRADE IN, AND USE OF PREPARED OPIUM, WITH PROTOCOL AND FINAL ACT, SIGNED AT GENEVA ON 11 FEBRUARY 1925

In articles 10, 13, 14 and 15 of the Agreement, "the Secretary-General of the United Nations" shall be substituted for "the Secretary-General of the League of Nations" and "the Secretariat of the United Nations" shall be substituted for "the Secretariat of the League of Nations".

In articles 3 and 4 of the Protocol, "the Economic and Social Council of the United Nations" shall be substituted for "the Council of the League of Nations".

2. INTERNATIONAL CONVENTION RELATING TO DANGEROUS DRUGS, WITH PROTOCOL, SIGNED AT GENEVA ON 19 FEBRUARY 1925

For article 8, the following article shall be substituted:

"In the event of the World Health Organization, on the advice of an expert committee appointed by it, finding that any preparation containing any of the narcotic drugs referred to in the present chapter cannot give rise to the drug habit on account of the medicaments with which the said drugs are compounded and which in practice preclude the recovery of the said drugs, the World Health Organization shall communicate this finding to the Economic and Social Council of the United Nations. The Council will communicate the finding to the Contracting Parties, and thereupon the provisions of the present Convention will not be applicable to the preparation concerned."

For article 10, the following article shall be substituted:

"In the event of the World Health Organization, on the advice of an expert committee appointed by it, finding that any narcotic drug to which the present Convention does not apply is liable to similar abuse and productive of similar ill-effects as

the substances to which this chapter of the Convention applies, the World Health Organization shall inform the Economic and Social Council accordingly and recommend that the provisions of the present Convention shall be applied to such drug.

"The Economic and Social Council shall communicate the said recommendation to the Contracting Parties. Any Contracting Party which is prepared to accept the recommendation shall notify the Secretary-General of the United Nations, who will inform the other Contracting Parties.

"The provisions of the present Convention shall thereupon apply to the substance in question as between the Contracting Parties who have accepted the recommendation referred to above."

In the third paragraph of article 19, "the Economic and Social Council of the United Nations" shall be substituted for "the Council of the League of Nations".

The fourth paragraph of article 19 shall be deleted.

In articles 20, 24, 27, 30, 32 and 38 (paragraph 1), "the Economic and Social Council of the United Nations" shall be substituted for "the Council of the League of Nations" and "the Secretary-General of the United Nations" shall be substituted for "the Secretary-General of the League of Nations", wherever these words occur.

In article 32, "the International Court of Justice" shall be substituted for "the Permanent Court of International Justice".

Article 34 shall read as follows:

"The present Convention is subject to ratification. As from 1 January 1947, the instruments of ratification shall be deposited with the Secretary-General of the United Nations, who shall notify their receipt to all the Members of the United Nations and the non-member States to which the Secretary-General has communicated a copy of the Convention."

Article 35 shall read as follows:

"After the 30th day of September 1925, the present Convention may be acceded to by any State represented at the Conference at which this Convention was drawn up and which has not signed the Convention, by any Member of the United Nations, or by any non-member State mentioned in article 34.

"Accessions shall be effected by an instrument communicated to the Secretary-General of the United Nations to be deposited in the archives of the Secretariat of the United Nations. The Secretary-General shall at once notify such deposit to all the Members of the United Nations signatories of the Convention and to the signatory non-member States mentioned in article 34 as well as to the adherent States."

Article 37 shall read as follows:

"A special record shall be kept by the Secretary-General of the United Nations showing which States have signed, ratified, acceded to or denounced the present Convention. This record shall be open to the Contracting Parties and shall be published from time to time as may be directed."

The second paragraph of article 38 shall read as follows:

"The Secretary-General of the United Nations shall notify the receipt of any such denunciations to all the Members of the United Nations and to the States mentioned in article 34."

3. INTERNATIONAL CONVENTION FOR LIMITING THE MANUFACTURE AND REGULATING THE DISTRIBUTION OF NARCOTIC DRUGS, WITH PROTOCOL OF SIGNATURE, SIGNED AT GENEVA ON 13 JULY 1931

In article 5, paragraph 1, the words "to all the Members of the League of Nations and to the non-member States mentioned in article 27" shall be replaced by the words "to all the Members of the United Nations and to the non-member States mentioned in article 28".

For the first sub-paragraph of paragraph 6 of article 5, the following sub-paragraph shall be substituted:

"The estimates will be examined by a Supervisory Body consisting of four members. The World Health Organization shall appoint two members and the Commission on Narcotic Drugs of the Economic and Social Council and the Permanent Central Board shall each appoint one member.

"The secretariat of the Supervisory Body shall be provided by the Secretary-General of the United Nations who will ensure close collaboration with the Permanent Central Board."

In article 5, paragraph 7, the words "December 15th in each year" shall be substituted for the words "November 1st in each year", and the words "through the intermediary of the Secretary-General of the United Nations to all the Members of the United Nations and non-member States referred to in article 28" shall be substituted for the words "through the intermediary of the Secretary-General, to all the Members of the League of Nations and non-member States referred to in article 27".

For paragraphs 2, 3, 4 and 5 of article 11, the following paragraphs shall be substituted:

"2. Any High Contracting Party permitting trade in or manufacture for trade of any such product to be commenced shall immediately send a notification to that effect to the Secretary-General of the United Nations, who shall advise the other High Contracting Parties and the World Health Organization.

"3. The World Health Organization, acting on the advice of the expert committee appointed by it, will thereupon decide whether the product in question is capable of producing addiction (and is in consequence assimilable to the drugs mentioned in sub-group (a) of Group I), or whether it is convertible into such a drug (and is in consequence assimilable to the drugs mentioned in sub-group (b) of Group I or in Group II).

"4. In the event of the World Health Organization, on the advice of the expert committee appointed by it, deciding that the product is not itself a drug capable of producing addiction, but is convertible into such a drug, the question whether the drug in question shall fall under sub-group (b) of Group I or under Group II shall be referred for decision to a body of three experts competent to deal with the scientific and technical aspects of the matter, of whom one member shall be selected by the Government concerned, one by the Commission on Narcotic Drugs of the Economic and Social Council, and the third by the two members so selected.

"5. Any decision arrived at in accordance with the two preceding paragraphs shall be notified to the Secretary-General of the United Nations, who

will communicate it to all States Members of the United Nations and the non-member States mentioned in article 28."

In paragraphs 6 and 7 of article 11, "the Secretary-General of the United Nations" shall be substituted for "the Secretary-General".

In articles 14, 20, 21, 23, 26, 31, 32 and 33, "the Secretary-General of the United Nations" shall be substituted for "the Secretary-General of the League of Nations".

In article 21 for the words "by the Advisory Committee on Traffic in Opium and Other Dangerous Drugs" shall be substituted the words "by the Commission on Narcotic Drugs of the Economic and Social Council".

For the second paragraph of article 25, the following paragraph shall be substituted:

"In case there is no such agreement in force between the Parties, the dispute shall be referred to arbitration or judicial settlement. In the absence of agreement on the choice of another tribunal, the dispute shall, at the request of any one of the Parties, be referred to the International Court of Justice, if all the Parties to the dispute are Parties to the Statute, and, if any of the Parties to the dispute is not a Party to the Statute, to an arbitral tribunal constituted in accordance with the Hague Convention of 18 October 1907 for the Pacific Settlement of International Disputes."

For the last paragraph of article 26, the following paragraph shall be substituted:

"The Secretary-General shall communicate to all Members of the United Nations or non-member States mentioned in article 28 all declarations and notices received in virtue of the present article."

Article 28 shall read as follows:

"The present Convention is subject to ratification. As from 1 January 1947, the instruments of ratification shall be deposited with the Secretary-General of the United Nations, who shall notify their receipt to all the Members of the United Nations and to the non-member States to which the Secretary-General has communicated a copy of the Convention."

Article 29 shall read as follows:

"The present Convention may be acceded to on behalf of any Member of the United Nations or any non-member State mentioned in article 28. The instruments of accession shall be deposited with the Secretary-General of the United Nations, who shall notify their receipt to all the Members of the United Nations and to the non-member States mentioned in article 28."

In the first paragraph of article 32, the last sentence shall read as follows:

"Each denunciation shall operate only as regards the High Contracting Party on whose behalf it has been deposited."

The second paragraph of article 32 shall read as follows:

"The Secretary-General shall notify all the Members of the United Nations and non-member States mentioned in article 28 of any denunciation received."

In the third paragraph of article 32, the words "High Contracting Parties" shall replace the words "Members of the League and non-member States bound by the present Convention".

In article 33, the words "High Contracting Party" and "High Contracting Parties" shall replace the words "Member of the League of Nations or non-member State bound by this Convention" and "Members of the League of Nations or non-member States bound by this Convention".

4. AGREEMENT FOR THE CONTROL OF OPIUM-SMOKING IN THE FAR EAST, WITH FINAL ACT, SIGNED AT BANGKOK ON 27 NOVEMBER 1931

In articles V and VII, "the Secretary-General of the United Nations" shall be substituted for "the Secretary-General of the League of Nations".

5. INTERNATIONAL CONVENTION FOR THE SUPPRESSION OF ILLICIT TRAFFIC IN DANGEROUS DRUGS, SIGNED AT GENEVA ON 26 JUNE 1936

In articles 16, 18, 21, 23 and 24, "the Secretary-General of the United Nations" shall be substituted for "the Secretary-General of the League of Nations".

For article 17, second paragraph, the following paragraph shall be substituted:

"In case there is no such agreement between the Parties, the dispute shall be referred to arbitration or judicial settlement. In the absence of agreement on the choice of another tribunal, the dispute shall, at the request of any one of the Parties, be referred to the International Court of Justice, if all the Parties to the dispute are Parties to the Statute, and, if any of the Parties to the dispute is not a Party to the Statute, to an arbitral tribunal constituted in accordance with the Hague Convention of 18 October 1907 for the Pacific Settlement of International Disputes."

Paragraph 4 of article 18 shall read as follows:

"The Secretary-General shall communicate to all the Members of the United Nations and to the non-member States mentioned in article 20 all declarations and notices received in virtue of this article."

Article 20 shall read as follows:

"The present Convention is subject to ratification. As from 1 January 1947, the instruments of ratification shall be deposited with the Secretary-General of the United Nations, who shall notify their receipt to all the Members of the United Nations and the non-member States to which the Secretary-General has communicated a copy of the Convention."

Paragraph 1 of article 21 shall read as follows:

"The present Convention shall be open to accession on behalf of any Member of the United Nations or non-member State mentioned in article 20."

In paragraph 1 of article 24, the words "High Contracting Party" shall be substituted for the words "Member of the League or non-member State".

The second paragraph of article 24 shall read as follows:

"The Secretary-General shall notify all the Members of the United Nations and non-member States mentioned in article 20 of any denunciations received."

In paragraph 3 of article 24, the words "High Contracting Parties" shall replace the words "Members of the League or non-member States bound by the present Convention".

Article 25 shall read as follows:

"Request for the revision of the present Convention may be made at any time by any High Contracting Party by means of a notice addressed to the Secretary-General of the United Nations. Such notice shall be communicated by the Secretary-General to the other High Contracting Parties and, if endorsed by not less than one-third of them, the High Contracting Parties agree to meet for the purpose of revising the Convention."

ANNEXE

AU PROTOCOLE AMENDANT LES ACCORDS, CONVENTIONS ET PROTOCOLES SUR LES STUPEFIANTS CONCLUS A LA HAYE LE 23 JANVIER 1912, A GENEVE LE 11 FEVRIER 1925 ET LE 19 FEVRIER 1925 ET LE 13 JUILLET 1931, A BANGKOK LE 27 NOVEMBRE 1931 ET A GENEVE LE 26 JUIN 1936

1. ACCORD CONCERNANT LA FABRICATION, LE COMMERCE INTERIEUR ET L'USAGE DE L'OPIUM PREPARE, AVEC PROTOCOLE ET ACTE FINAL, SIGNES A GENEVE LE 11 FEVRIER 1925

Aux articles 10, 13, 14 et 15 de l'Accord, on remplacera "Secrétaire général de la Société des Nations" par "Secrétaire général de l'Organisation des Nations Unies" et "Secrétariat de la Société des Nations" par "Secrétariat de l'Organisation des Nations Unies".

Aux articles 3 et 4 du Protocole, on remplacera "le Conseil de la Société des Nations" par "le Conseil économique et social de l'Organisation des Nations Unies".

2. CONVENTION INTERNATIONALE SUR LES DROGUES NUISIBLES, AVEC PROTOCOLE, SIGNES A GENEVE LE 19 FEVRIER 1925

On remplacera l'article 8 par l'article suivant:

"Lorsque l'Organisation mondiale de la santé, sur l'avis d'un Comité d'experts nommé par elle, aura constaté que certaines préparations contenant les stupéfiants visés dans le présent chapitre ne peuvent donner lieu à la toxicomanie en raison de la nature des substances médicamenteuses avec lesquelles ces stupéfiants sont associés et qui empêchent de les récupérer pratiquement, l'Organisation mondiale de la santé avisera de cette constatation le Conseil économique et social de l'Organisation des Nations Unies. Le Conseil communiquera cette constatation aux Parties contractantes, ce qui aura pour effet de soustraire au régime de la présente Convention les préparations en question."

On remplacera l'article 10 par l'article suivant:

"Lorsque l'Organisation mondiale de la santé, sur l'avis d'un comité d'experts nommé par elle, aura constaté que tout stupéfiant auquel la présente Convention ne s'applique pas est susceptible de donner lieu à des abus analogues et de produire des effets aussi nuisibles que les substances visées par ce chapitre de la Convention, l'Organisation

mondiale de la santé en informera le Conseil économique et social et lui recommandera que les dispositions de la présente Convention soient appliquées à cette substance.

"Le Conseil économique et social communiquera cette recommandation aux Parties contractantes. Toute Partie contractante qui accepte la recommandation signifiera son acceptation au Secrétaire général de l'Organisation des Nations Unies, qui en avisera les autres Parties contractantes.

"Les dispositions de la présente Convention deviendront immédiatement applicables à la substance en question dans les relations entre les Parties contractantes qui auront accepté la recommandation visée par les paragraphes précédents."

Au troisième paragraphe de l'article 19, on remplacera "le Conseil de la Société des Nations" par "le Conseil économique et social de l'Organisation des Nations Unies".

Le quatrième paragraphe de l'article 19 sera supprimé.

Aux articles 20, 24, 27, 30, 32, et 38 (paragraphe 1), on remplacera "le Conseil de la Société des Nations" par "le Conseil économique et social de l'Organisation des Nations Unies" et "le Secrétaire général de la Société des Nations" par "le Secrétaire général de l'Organisation des Nations Unies" partout où ces appellations se rencontreront.

A l'article 32, on remplacera "la Cour permanente de Justice internationale" par "la Cour internationale de Justice".

L'article 34 sera rédigé comme suit:

"La présente Convention est sujette à ratification. A partir du 1er janvier 1947, les instruments de ratification seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies qui en notifiera le dépôt à tous les Membres de l'Organisation des Nations Unies et aux Etats non mem-

bres auxquels le Secrétaire général aura communiqué un exemplaire de la Convention.”

L'article 35 sera rédigé comme suit:

“A partir du 30 septembre 1925, tout Etat représenté à la Conférence où fut élaborée la présente Convention et non signataire de celle-ci, tout Membre des Nations Unies ou tout Etat non membre mentionné à l'article 34 pourra adhérer à la présente Convention.

“Cette adhésion s'effectuera au moyen d'un instrument communiqué au Secrétaire général de l'Organisation des Nations Unies et qui sera déposé dans les archives du Secrétariat de l'Organisation des Nations Unies. Le Secrétaire général notifiera immédiatement ce dépôt aux Membres des Nations Unies signataires de la Convention et aux autres Etats non membres signataires mentionnés à l'article 34 ainsi qu'aux Etats adhérents.”

L'article 37 sera rédigé comme suit:

“Un recueil spécial sera tenu par le Secrétaire général de l'Organisation des Nations Unies, indiquant quels Etats ont signé ou ratifié la présente Convention, y ont adhéré ou l'ont dénoncée. Ce recueil sera constamment ouvert aux Parties contractantes et publication en sera faite de temps à autre.”

Le second paragraphe de l'article 38 sera rédigé comme suit:

“Le Secrétaire général de l'Organisation des Nations Unies portera à la connaissance de chacun des Membres de l'Organisation des Nations Unies et des Etats mentionnés à l'article 34 de toute dénonciation reçue par lui.”

3. CONVENTION INTERNATIONALE POUR LIMITER LA FABRICATION ET RÉGLEMENTER LA DISTRIBUTION DES STUPÉFIANTS, AVEC PROTOCOLE DE SIGNATURE, SIGNÉS A GENÈVE LE 13 JUILLET 1931

Dans l'article 5, paragraphe 1, les mots: “à tous les Membres de la Société des Nations et aux Etats non membres mentionnés à l'article 27” seront remplacés par les mots “à tous les Membres de l'Organisation des Nations Unies et aux Etats non membres mentionnés à l'article 28”.

Au premier alinéa du paragraphe 6 de l'article 5, sera substitué l'alinéa suivant:

“Les évaluations seront examinées par un Organe de contrôle comprenant quatre membres. L'Organisation mondiale de la santé nommera deux membres et la Commission des stupéfiants du Conseil économique et social ainsi que le Comité central permanent nommeront chacun un membre. Le secrétariat de l'Organe de contrôle sera assuré par le Secrétaire général de l'Organisation des Nations Unies en s'assurant la collaboration étroite du Comité central permanent.”

Dans l'article 5, paragraphe 7, les mots “15 décembre de chaque année” remplaceront les mots “1er novembre de chaque année” et les mots “par l'entremise du Secrétaire général de l'Organisation des Nations Unies à tous les Membres des Nations Unies et aux Etats non membres mentionnés à l'article 28” remplaceront les mots “par l'entremise du Secrétaire général à tous les Membres de la Société des Nations et aux Etats non membres mentionnés à l'article 27”.

Aux paragraphes 2, 3, 4 et 5 de l'article 11, seront substitués les paragraphes suivants:

“2. La Haute Partie contractante qui autorisera le commerce ou la fabrication commerciale d'un de ces produits en avisera immédiatement le Secrétaire général de l'Organisation des Nations Unies, qui communiquera cette notification aux autres Hautes Parties contractantes et à l'Organisation mondiale de la santé.

“3. L'Organisation mondiale de la santé, prenant l'avis du comité d'experts nommé par elle, décidera si le produit dont il s'agit peut engendrer la toxicomanie (et doit être assimilé de ce fait aux “drogues” mentionnées dans le sous-groupe a) du groupe I) ou s'il peut être transformé en une de ces mêmes drogues (et être, de ce fait, assimilé aux “drogues” mentionnées dans le sous-groupe b) du groupe I ou dans le groupe II).

“4. Si l'Organisation mondiale de la santé, prenant l'avis du comité d'experts nommé par elle, décide que, sans être une “drogue” susceptible d'engendrer la toxicomanie, le produit dont il s'agit peut être transformé en une telle “drogue”, la question de savoir si ladite “drogue” rentre dans le sous-groupe b) du groupe I ou dans le groupe II sera soumise pour décision à un comité de trois experts qualifiés pour en examiner les aspects scientifiques et techniques. Deux de ces experts

seront désignés respectivement par le gouvernement intéressé et par la Commission des stupéfiants du Conseil économique et social, le troisième sera désigné par les deux précités.

“5. Toute décision prise conformément aux deux paragraphes précédents sera portée à la connaissance du Secrétaire général de l’Organisation des Nations Unies, qui la communiquera à tous les Membres de l’Organisation et aux Etats non membres mentionnés à l’article 28.”

Dans les paragraphes 6 et 7 de l’article 11, on remplacera “le Secrétaire général” par “le Secrétaire général de l’Organisation des Nations Unies”.

Dans les articles 14, 20, 21, 23, 26, 31, 32 et 33, on remplacera “le Secrétaire général de la Société des Nations” par “le Secrétaire général de l’Organisation des Nations Unies”.

A l’article 21, les mots “la Commission consultative du trafic de l’opium et autres drogues nuisibles” seront remplacés par les mots “la Commission des stupéfiants du Conseil économique et social”.

On substituera au deuxième paragraphe de l’article 25 le paragraphe suivant:

“Au cas où de telles dispositions n’existeraient pas entre les Parties au différend, elles le soumettront à une procédure arbitrale ou judiciaire. A défaut d’un accord sur le choix d’un autre tribunal, elles soumettront le différend, à la requête de l’une d’elles, à la Cour internationale de Justice si elles sont toutes Parties au Statut et, si elles n’y sont pas toutes Parties, à un tribunal d’arbitrage constitué conformément à la Convention de La Haye du 18 octobre 1907 pour le règlement pacifique des conflits internationaux.”

Le dernier paragraphe de l’article 26 sera remplacé par le suivant:

“Le Secrétaire général communiquera à tous les Membres de l’Organisation des Nations Unies, ainsi qu’aux Etats non membres mentionnés à l’article 28, toutes les déclarations et tous les avis reçus aux termes du présent article.”

L’article 28 sera rédigé comme suit:

“La présente Convention est sujette à ratification. A partir du 1er janvier 1947, les instruments de ratification seront déposés auprès du Secrétaire général de l’Organisation des Nations Unies qui en notifiera le dépôt à tous les Membres de l’Organisation des Nations Unies ainsi qu’aux Etats non

membres auxquels le Secrétaire général aura communiqué un exemplaire de la Convention.”

L’article 29 sera rédigé comme suit:

“Tout Membre de l’Organisation des Nations Unies et tout Etat non membre visé à l’article 28 pourra adhérer à la présente Convention. Les instruments d’adhésion seront déposés auprès du Secrétaire général de l’Organisation des Nations Unies, qui en notifiera le dépôt à tous les Membres de l’Organisation des Nations Unies, ainsi qu’aux Etats non membres visés à l’article 28.”

Au premier paragraphe de l’article 32, la dernière phrase sera rédigée comme suit:

“Chaque dénonciation ne sera opérante que pour la Haute Partie contractante au nom de laquelle elle aura été déposée.”

Le second paragraphe de l’article 32 sera rédigé comme suit:

“Le Secrétaire général notifiera à tous les Membres de l’Organisation des Nations Unies et aux Etats non membres mentionnés à l’article 28 les dénonciations ainsi reçues.”

Au troisième paragraphe de l’article 32, les mots “des Hautes Parties contractantes” remplaceront les mots “des Membres de la Société des Nations et des Etats non membres qui sont liés par la présente Convention.”

A l’article 33, les mots “toute Haute Partie contractante” remplaceront les mots “Membres de la Société des Nations ou Etats non membres liés par la présente Convention” et les mots “toutes les Hautes Parties contractantes” remplaceront les mots “tous les autres Membres de la Société des Nations et Etats non membres ainsi liés.”

4. ACCORD POUR LE CONTRÔLE DE L’HABITUDE DE FUMER L’OPIUM EN EXTRÊME-ORIENT, AVEC ACTE FINAL, SIGNÉS A BANGKOK LE 27 NOVEMBRE 1931

Aux articles V et VII, les mots “le Secrétaire général de l’Organisation des Nations Unies” remplaceront les mots “le Secrétaire général de la Société des Nations”.

5. CONVENTION INTERNATIONALE POUR LA RÉPRESSION DU TRAFIC ILLICITE DES DROGUES NUISIBLES, SIGNÉE À GENÈVE LE 26 JUIN 1936

Aux articles 16, 18, 21, 23 et 24, on remplacera

“Secrétaire général de la Société des Nations” par “Secrétaire général de l’Organisation des Nations Unies”.

A l’article 17, on remplacera le deuxième paragraphe par le paragraphe suivant:

“Au cas où de telles dispositions n’existeraient pas entre les Parties au différend, elles le soumettront à une procédure arbitrale ou judiciaire. A défaut d’un accord sur le choix d’un autre tribunal, elles soumettront le différend, à la requête de l’une d’elles, à la Cour internationale de Justice si elles sont toutes Parties au Statut et, si elles n’y sont pas toutes Parties, à un tribunal d’arbitrage constitué conformément à la Convention de La Haye du 18 octobre 1907 pour le règlement pacifique des conflits internationaux.”

Le paragraphe 4 de l’article 18 sera rédigé comme suit:

“Le Secrétaire général communiquera à tous les Membres de l’Organisation des Nations Unies, ainsi qu’aux Etats non membres mentionnés à l’article 20, toutes les déclarations et tous les avis reçus aux termes du présent article.”

L’article 20 sera rédigé comme suit:

“La présente Convention est sujette à ratification. A partir du 1er janvier 1947, les instruments de ratification seront déposés auprès du Secrétaire général de l’Organisation des Nations Unies qui en notifiera le dépôt à tous les Membres de l’Organisation des Nations Unies, ainsi qu’aux Etats non membres auxquels le Secrétaire général aura communiqué un exemplaire de la Convention.”

Le paragraphe 1 de l’article 21 sera rédigé comme suit:

“Il pourra être adhérent à la présente Convention au nom de tous les Membres de l’Organisation des Nations Unies ou de tout Etat non membre visé à l’article 20.”

Au paragraphe 1 de l’article 24, les mots “la Haute Partie contractante” remplaceront les mots “le Membre de la Société des Nations ou l’Etat non membre”.

Le paragraphe 2 de l’article 24 sera rédigé comme suit:

“Le Secrétaire général notifiera à tous les Membres de l’Organisation des Nations Unies et aux Etats non membres mentionnés à l’article 20, les dénonciations ainsi reçues.”

Au paragraphe 3 de l’article 24, les mots “Membres de la Société des Nations et des Etats non membres qui sont liés par la présente Convention” seront remplacés par les mots “les Hautes Parties contractantes.”

L’article 25 sera rédigé comme suit:

“Une demande de révision de la présente Convention pourra être formulée en tout temps, par toute Haute Partie contractante, par voie de notification adressée au Secrétaire général de l’Organisation des Nations Unies. Cette notification sera communiquée par le Secrétaire général aux Hautes Parties contractantes et, si elle est appuyée par un tiers au moins d’entre elles, les Hautes Parties contractantes s’engagent à se réunir en une conférence aux fins de révision de la Convention.”

FOR AFGHANISTAN:
POUR L'AFGHANISTAN:
阿富汗：
За Афганистан:
POR EL AFGANISTAN:

A. Hosayn AZIZ
Dec. 11, 1946

FOR ARGENTINA:
POUR L'ARGENTINE:
阿根廷：
За Аргентину:
POR LA ARGENTINA:

José ARCE
Diciembre 11, 1946

FOR AUSTRALIA:
POUR L'AUSTRALIE:
澳大利亞：
За Австралию:
POR AUSTRALIA:

Subject to the approval of the Government of Australia¹
Norman J. O. MAKIN
December 11, 1946

Traduction du Secrétariat des Nations Unies:

¹Sous réserve d'approbation par le Gouvernement de l'Australie.

FOR THE KINGDOM OF BELGIUM:
POUR LE ROYAUME DE BELGIQUE:
比利時王國：
За Королевство Бельгии:
POR EL REINO DE BÉLGICA:

G. KAЕCKENBEECK
11 décembre 1946

FOR BOLIVIA:
POUR LA BOLIVIE:
玻利維亞：
За БОЛИВИЮ:
POR BOLIVIA:

E. SANJINÉS
14 de Diciembre de 1946

FOR BRAZIL:
POUR LE BRÉSIL:
巴西：
За Бразилию:
POR EL BRASIL:

P. Leão VELLOSO
17 décembre 1946

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:
白俄羅斯蘇維埃社會主義共和國：
За Белорусскую Советскую Социалистическую Республику:
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA BIELORUSA:

К. КИСЕЛЕВ¹
11 декабря 1946 г.

FOR CANADA:
POUR LE CANADA:
加拿大：
За Канаду:
POR EL CANADÁ:

Paul MARTIN
11 Dec. 1946

FOR CHILE:
POUR LE CHILI:
智利：
За Чили:
POR CHILE:

F. NIETO DEL RIO
11 Dec. 1946

Translation by the Secretariat of the United Nations:

¹Kuzma V. KISELEV, 11 December 1946.

Traduction du Secrétariat des Nations Unies:

¹Kuzma V. KISELEV, 11 décembre 1946.

FOR CHINA:
POUR LA CHINE:
中國：
За Китай:
POR LA CHINA:

P. C. CHANG
11 December 1946

張彭春
三十五年十二月十一日

FOR COLOMBIA:
POUR LA COLOMBIE:
哥倫比亞：
За Колумбию:
POR COLOMBIA:

Alfonso LOPEZ
December 11, 1946

FOR COSTA RICA:
POUR COSTA-RICA:
哥斯大黎加：
За Костарику:
POR COSTA RICA:

F. DE P. GUTIERREZ
Dec. 11, 1946

FOR CUBA:
POUR CUBA:
古巴:
За Кубу:
POR CUBA:

Sujeto a la aprobación por el Senado de la República¹

Guillermo BELT

Diciembre 12, 1946

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯拉夫:
За Чехословакию:
POR CHECOESLOVAQUIA:

V. CLEMENTIS

11. XII. 1946

FOR DENMARK:
POUR LE DANEMARK:
丹麥:
За Данию:
POR DINAMARCA:

Gustav RASMUSSEN

11 décembre 1946

Translation by the Secretariat of the United Nations:

¹Subject to approval by the Senate of the Republic.

Traduction du Secrétariat des Nations Unies:

¹Sous réserve d'approbation par le Sénat de la République.

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
多明尼加共和國：
За Доминиканскую Республику:
POR LA REPÚBLICA DOMINICANA:

Emilio GARCIA GODOY
11 December 1946

FOR ECUADOR:
POUR L'ÉQUATEUR:
厄瓜多：
За Эквадор:
POR EL ECUADOR:

Sujeta a aprobación¹
F. ILLESCAS
Dec. 14, 1946

FOR EGYPT:
POUR L'ÉGYPTE:
埃及：
За Египет:
POR EGIPTO:

A. SANHOURY
11 December 1946

Translation by the Secretariat of the United Nations:

¹Subject to approval.

Traduction du Secrétariat des Nations Unies:

¹Sous réserve d'approbation.

FOR EL SALVADOR:
POUR LE SALVADOR:
薩爾瓦多：
За Сальвадор:
POR EL SALVADOR:

FOR ETHIOPIA:
POUR L'ETHIOPIE:
阿比西尼亞：
За Эфиопию:
POR ETIOPÍA:

FOR FRANCE:
POUR LA FRANCE:
法蘭西：
За Францию:
POR FRANCIA:

Alexandre PARODI
11 décembre 1946

FOR GREECE:
POUR LA GRÈCE:
希臘：
За Грецию:
POR GRECIA:

V. DENDRAMIS
December 11, 1946

FOR GUATEMALA:
POR LE GUATEMALA:
瓜地馬拉：
За Гватемалу:
POR GUATEMALA:

Jorge Garcia GRANADOS
13 de Diciembre de 1946

FOR HAÏTI:
POUR HAÏTI:
海地：
За Гаити:
POR HAÏTÍ:

Ad referendum
Hérard C. L. Roy
14 décembre 1946

FOR HONDURAS:
POUR LE HONDURAS:
洪都拉斯：
За Гондурас:
POR HONDURAS:

Tiburcio CARIAS, JR.
December 11, 1946

FOR ICELAND:
POUR L'ISLANDE:
冰島：
За Исландию:
POR ISLANDA:

FOR INDIA:
POUR L'INDE:
印度：
За Индию:
POR LA INDIA:

M. C. CHAGLA
11th Dec. 1946

FOR IRAN:
POUR L'IRAN:
伊朗：
За Иран:
POR IRÁN:

Nasrollah ENTEZAM
11 décembre 1946

FOR IRAQ:
POUR L'IRAK:
伊拉克：
За Ирак:
POR IRAK:

A. BAKR
December 12, 1946

FOR LEBANON:
POUR LE LIBAN:
黎巴嫩：
За Ливан:
POR EL LÍBANO:

C. CHAMOUN
13 décembre 1946

FOR LIBERIA:
POUR LE LIBÉRIA:
利比里亞：
За Либерию:
POR LIBERIA:

C. Abayomi CASSELL
11 December 1946

FOR THE GRAND DUCHY OF LUXEMBOURG:
POUR LE GRAND-DUCHÉ DE LUXEMBOURG:
盧森堡大公國：
За Великое Герцогство Люксембург:
POR EL GRAN DUCADO DE LUXEMBURGO:

Pierre ELVINGER
December 11th, 1946

FOR MEXICO:
POUR LE MEXIQUE:
墨西哥：
За Мексику:
POR MÉXICO:

Luis PADILLA NERVO
Dec. 11, 1946

FOR THE KINGDOM OF THE NETHERLANDS:
POUR LE ROYAUME DES PAYS-BAS:
荷蘭王國：
За Королевство Нидерландов:
POR EL REINO DE HOLANDA:

E. N. VAN KLEFFENS
December 11, 1946

FOR NEW ZEALAND:
POUR LA NOUVELLE-ZÉLANDE:
紐西蘭：
За Новую Зеландию:
POR NUEVA ZELANDIA:

C. A. BERENDSEN
11th December 1946

FOR NICARAGUA:
POUR LE NICARAGUA:
尼加拉瓜：
За Никарагуа:
POR NICARAGUA:

Sujeta a aprobación¹
G. SEVILLA-SACASA
13 December 1946

Translation by the Secretariat of the United Nations:

¹Subject to approval.

Traduction du Secrétariat des Nations Unies:

¹Sous réserve d'approbation.

FOR THE KINGDOM OF NORWAY:
POUR LE ROYAUME DE NORVÈGE:
挪威王國：
За Королівство Норвегії:
POR EL REINO DE NORUEGA:

Finn MOE
December 11th, 1946

FOR PANAMA:
POUR LE PANAMA:
巴拿馬：
За Панаму:
POR PANAMÁ:

R. J. ALFARO
Diciembre 15, 1946

FOR PARAGUAY:
POUR LE PARAGUAY:
巴拉圭：
За Парагвай:
POR EL PARAGUAY:

Ad referendum
César Romeo ACOSTA
December 14, 1946

FOR PERU:
POUR LE PÉROU:
秘魯：
За Перу:
POR EL PERÚ:

FOR THE PHILIPPINE REPUBLIC:
POUR LA RÉPUBLIQUE DES PHILIPPINES:
菲律賓共和國：
За Филиппинскую Республику:
POR LA REPÚBLICA DE FILIPINAS:

Carlos P. ROMULO
December 11, 1946

FOR POLAND:
POUR LA POLOGNE:
波蘭：
За Польшу:
POR POLONIA:

Dr. S. TUBIASZ
Dec. 11, 1946

FOR SAUDI ARABIA:
POUR L'ARABIE SAOUDITE:
蘇地亞拉伯：
За Сауди Аравию:
POR ARABIA SAUDITA:

فيصل¹
١١ ديسمبر ١٩٤٦

FOR SWEDEN:
POUR LA SUÈDE:
瑞典：
За Швецию:
POR SUECIA:

FOR SYRIA:
POUR LA SYRIE:
叙利亞：
За Сирию:
POR SIRIA:

فارس الخوري
١٩٤٦/١٢/١١

F. KHOURI
11/12/1946

Translation by the Secretariat of the United Nations:

¹Amir FAISAL al Saud, 11 December 1946.

Traduction du Secrétariat des Nations Unies:

¹Amir FAISAL al Saud, 11 décembre 1946.

FOR TURKEY:
POUR LA TURQUIE:
土耳其:
За Турцию:
POR TURQUÍA:

Only in respect of Conventions to which Turkey is a Party¹

Muzaffer GOKER
11 décembre 1946

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:
烏克蘭蘇維埃社會主義共和國:
За Украинскую Советскую Социалистическую Республику:
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA UCRANIANA:

з НАСТУПНОЮ РАТИФІКАЦІЄЮ²

Л. МЕДВЕДЬ
11 грудня 1946 р.

FOR THE UNION OF SOUTH AFRICA:
POUR L'UNION SUD-AFRICAINE:
南非聯邦:
За Южноафриканский Союз:
POR LA UNIÓN SUDAFRICANA:

H. T. ANDREWS
15 December 1946

Traduction du Secrétariat des Nations Unies:

¹Uniquement en ce qui concerne les Conventions auxquelles la Turquie est Partie.

²Sous réserve d'approbation. L. I. MEDVED, 11 décembre 1946.

Translation by the Secretariat of the United Nations:

²Subject to approval. L. I. MEDVED, 11 December 1946.

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:
POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:
蘇維埃社會主義共和國聯邦：
За Союз Советских Социалистических Республик:
POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

Subject to approval¹

N. NOVIKOV

11/XII — 1946

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:
大不列顛及北愛爾蘭聯合王國：
За Соединенное Королевство Великобритании и Северной Ирландии:
POR EL REINO UNIDO DE LA GRAN BRETAÑA E IRLANDA DEL NORTE:

Hartley SHAWCROSS

11. XII. 46

FOR THE UNITED STATES OF AMERICA:
POUR LES ETATS-UNIS D'AMÉRIQUE:
美利堅合衆國：
За Соединенные Штаты Америки:
POR LOS ESTADOS UNIDOS DE AMÉRICA:

Subject to approval¹

Warren R. AUSTIN

December 11, 1946

FOR URUGUAY:
POUR L'URUGUAY:
烏拉圭：
За Уругвай:
POR EL URUGUAY:

Ad referendum
José A. MORA
14, Diciembre, 1946

FOR VENEZUELA:
POUR LE VENEZUELA:
委內瑞拉：
За Венесуэлу:
POR VENEZUELA:

Ad referendum
E. STOLK
11 décembre 1946

FOR YUGOSLAVIA:
POUR LA YUGOSLAVIE:
南斯拉夫：
За Югославию:
POR YUGOSLAVIA:

Stanoje SIMIC
11 décembre 1946

Certified true copy.

For the Secretary-General:

Copie certifiée conforme.

Pour le Secrétaire général:

Legal Counsel
Conseiller juridique

CERTIFICATION

I hereby certify that the attached document is a true copy of the Chinese, English, French, Russian and Spanish texts of the Protocol amending the Agreements, Conventions and Protocols on Narcotic Drugs, concluded at The Hague on 23 January 1912, at Geneva on 11 and 19 February 1925 and 13 July 1931, at Bangkok on 27 November 1931 and at Geneva on 26 June 1936, done at Lake Success, New York, on 11 December 1946, the original of which is deposited with the Secretary-General of the United Nations.

Chief, Treaty Section,
Office of Legal Affairs

A handwritten signature in black ink, appearing to read 'Palitha T. B. Kohona', written over a diagonal line.

Palitha T. B. Kohona

CERTIFICAT

Je certifie que le document ci-joint est une copie conforme des textes anglais, chinois, espagnol, français et russe du Protocole amendant les Accords, Conventions et Protocoles sur les stupéfiants conclus à La Haye le 23 janvier 1912, à Genève les 11 et 19 février 1925 et le 13 juillet 1931, à Bangkok le 27 novembre 1931 et à Genève le 26 juin 1936, fait à Lake Success, New York, le 11 décembre 1946, dont l'original est déposé auprès du Secrétaire général des Nations Unies.

Chef de la Section des Traités,
Bureau des Affaires juridiques

United Nations
New York, July 2005

Organisation des Nations Unies
New York, juillet 2005

Certified true copy VI.1
Copie certifiée conforme VI.1
November 2004